

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Customs Miscellaneous Application Nos.40500 to 40507/2024
and
Customs Appeal Nos. 40833 to 40840/2017

(Arising out of Order-in-Appeal Nos. 515 to 522/2016 (CXA-II) dated 30.12.2016
passed by the Commissioner of Central Excise (Appeals – II), Chennai)

Commissioner of Customs

No. 1, Williams Road
Cantonment, Trichy – 620 001.

Appellant

Vs.

M/s. Chemplast Sanmar Ltd.

SIPCOT Industrial Complex, Phase – I
Semmankuppam, Cuddalore.

Respondent

APPEARANCE:

Shri N. Satyanarayanan, Authorized Representative for the Appellant
Smt. Radhika Chandrasekar, Advocate the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)

Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order Nos. 41114 to 41121/2024

Date of Hearing: 22.08.2024

Date of Decision:22.08.2024

Per Bench,

Department has filed miscellaneous applications seeking to withdraw the department appeals in view of the litigation policy contained in Board Instruction F. No. 390/Misc./30/2023-JC dated 2.11.2023. The same is taken on record and the miscellaneous applications are allowed. The department appeals are dismissed as withdrawn.

(Order dictated and pronounced in court)

(M. AJIT KUMAR)

Member (Technical)

(P. DINESHA)

Member (Judicial)